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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
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O.A. No. 84
T.A.O. No.

1988

DATE OF DECISION 28-2-1991

Shri Pangala Kamala

Petitioner

Shri R.K. Mishra

Advocate for the Petitioner(s)

Versus

Union of India & Ors

Respondent

Shri N.S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh : Administrative Member

The Hon'ble Mr. M.C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Pangala Kamala
C/o. Shri Harishankar J.Gupta,
Sant Kabir Nagar Akota,
Near Railway Line, Baroda.

(2) : Applicant

Versus

1. The Union of India
through:
General Manager,
Western Railway,
Churchgate, Bombay.
2. Divisional Manager,
Western Railway,
Pratapnagar,
Baroda.
3. Senior Divisional Engineer,
Western Railway,
Pratapnagar,
Baroda.
4. Permanent Works Inspector,
Western Railway,
Bharuch.

: Respondents

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. R.C.Bhatt

: Judicial Member

O R A L O R D E R

Date: 28-2-1991

Per: Hon'ble Mr. M.M.Singh

: Administrative Member

In this application filed under Section 19 of the Administrative Tribunals Act 1985 the applicant working as Khalasi in the railways has sought relief of direction to the respondents to grant him temporary status and payment of arrears as salary. The various claims and averments in the application are not supported by any evidence as none has been filed with the application.

The respondents have in their reply dated 30.3.1988 denied the claim of the applicant. It is noticed that the reply is dated 30.3.1988, the applicant had submitted no rejoinder to the same. When the case is listed for final hearing the applicant and his counsel Mr.R.K.Mishra are again absent. They were absent on

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26.2.1991 also.

3 Mr.N.S.Shevde, learned counsel for the respondents makes a statement at the bar that the applicant had been granted temporary status w.e.f. 22.8.1988 which is the due date from which he is entitled to the temporary status in accordance with the respondents' records.

4 In view of the above, the application has become infructuous. We hereby dismiss the same without any order as to costs.

rsd

(R.C.Bhatt)
Judicial Member

M. M. S.

(M.M.Singh)
Administrative Member

a.a.b.